COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 42 OF 2017

Dated: 5th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Wersus Respondent(s) Counsel for the Appellant(s) : Mr. Purushaindra Kaurav Mr. Ravin Dubey Ms. Anuradha Mishra Mr. Varun Mohan : Respondent(s) Counsel for the Respondent(s) : Mr. Shri Venkatesh Mr. Vikas Maini Mr. Sandeep Rajpurohit Ms. Nishtha Kumar for R-1 : Image: Counsel for the Respondent(s) Mr. Parinay Deep Shah Ms. Ritika Singhal : : Mr. Parinay Deep Shah Ms. Ritika Singhal	M. P. Power Management Co. Ltd.			Appellant(s)
Mr. Ravin Dubey Ms. Anuradha Mishra Mr. Varun Mohan Counsel for the Respondent(s) Mr. Shri Venkatesh Mr. Vikas Maini Mr. Sandeep Rajpurohit Ms. Nishtha Kumar for R-1 Mr. Parinay Deep Shah	M/s Jaiprakash Power Ventures Lt		••••	Respondent(s)
Mr. Vikas Maini Mr. Sandeep Rajpurohit Ms. Nishtha Kumar for R-1 Mr. Parinay Deep Shah	Counsel for the Appellant(s) :	Mr. Ravin Dubey Ms. Anuradha Mishra		
	Counsel for the Respondent(s) :	Mr. Vikas Maini Mr. Sandeep Rajpurohit		

ORDER

We have heard learned counsel for the parties. Arguments are concluded.

Judgment is Reserved.

(S. D. Dubey) **Technical Member** js/kt

(Justice Manjula Chellur) Chairperson